

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 637 of 2019

IN THE MATTER OF:

Liberty House Group Pte Ltd.

...Appellant

Versus

Dinkar T. Venkatasubramanian

...Respondent

**For Appellant: Mr. Krishnendu Datta, Sr. Advocate with
Mr. Arvind Kumar Gupta, Ms. Henna George and
Ms. Adya Shree Dutta, Advocates**

**For Respondent: Mr. Sumesh Dhawan and Mr. Pranav Gupta, Advcoates for
RP
Mr. Sumesh Dhawan and Mr. Vatsala Kan, Advocates for
Promoter/Shareholder**

O R D E R

16.03.2020 Learned Counsel for 'Committee of Creditors' state that voting on the Resolution Plan is scheduled till 2:00 pm of Today i.e. 16th March, 2020. In view of the statement made by Learned Counsel for 'CoC', we adjourn this matter on the present stage.

List the Appeal in Orders category on **1st April, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

Basant B./md